

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No. 4095/2013**

**This the 7<sup>th</sup> day of May, 2019**

**Hon'ble Mr. S.N. Terdal, Member (J)  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

1. All India Training Officers' Federation,  
(through its Secretary)  
Directorate General of Employment & Trg.,  
Ministry of Labour & Employment,  
Room No. 524, Shram Shakti Bhavan,  
New Delhi-110001.
2. Ms. Bharti Sawhney,  
W/o Shri P. Ajay Sawhney  
R/o F-44, Ashok Vihar-I,  
Delhi-110052.
3. Yoginder Kumar,  
S/o Shri Narsi Singh,  
R/o WZ-97 (GF) Mukh Ram Part Extn.,  
Tilak Nagar, New Delhi.

... Applicants

(By Advocate: Sh. L.R. Khatana)

**VERSUS**

1. Union of India  
Through Secretary to the Govt. of India,  
Ministry of Labour and Employment,  
Shram Shakti Bhavan, New Delhi-110011.
2. Director General,  
Directorate General of Employment & Trg.,  
Ministry of Labour & Employment,  
Shram Shakti Bhavan, New Delhi-110011.
3. Secretary to the Govt. of India,  
Department of Expenditure,

Ministry of Finance,  
North Block, New Delhi-110001.

...Respondents

(By Advocate: Sh. Satish Kumar)

### **ORDER (ORAL)**

#### **Hon'ble Mr. S. N. Terdal, Member (J):**

Heard. From the perusal of the impugned order dated 23.10.2012, it is clear that it is not passed after application of mind to all the facts before the Authorities with respect to upgradation of Grade Pay of Training Officers working in DGE&T in the Ministry of Skill Development from Grade Pay of Rs. 4600/- to Rs. 4800/-.

2. From the perusal of the records, it is seen that even the Departmental Anomaly Committee has also recommended the case of the applicants by their letter dated 15.12.2010, however, it is not considered while passing impugned order. As such, the impugned order is set aside.

3. The applicants are given time to file a comprehensive representation supported by all the documents within a period of 30 days.

The respondents are directed to pass a detailed reasoned and speaking order within 90 days thereafter, considering all the aspects raised by the applicants including the above referred report of the Anomaly Committee and also hearing one of the representatives of the Applicant Association.

4. Accordingly, the OA is disposed of. No order as to costs.

**(A.K. Bishnoi)**  
**Member (A)**

**(S. N. Terdal)**  
**Member (J)**

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